

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

OA.No./20/607/2015  
Dated: 11/7/2018

BETWEEN:

Sri G. Velu Achari,  
S/o. Late G. Srinivasa Achary.  
Aged about 52 years,  
H.No.2-2-2-163,  
Working as GDS Packer,  
Tirupathi West Post Office, Tirupathi,  
Chittoor District.

..... Applicant

AND

1. Union of India rep. by  
The Superintendent of Post Offices,  
Tirupathi Divison, Tirupathi,  
Chittoor District.
2. The Inspector, Posts,  
Tirupathi West Sub Division,  
Tirupathi – 517 502, Chittoor , A.P.
3. The Adhoc Disciplinary Authority – cum -  
Assist. Superintendent of Post Offices,  
(Hqrs), O/o. Supdt. of Post Offices,  
Guntur Division, Guntur - 522 001.

..... Respondents

Counsel for the Applicant : Mr. Krishna Devan, Advocate  
Counsel for the Respondents : Mr. P. Krishna, Addl. CGSC

**CORAM**

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member

## **ORAL ORDER**

{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Heard learned counsel appearing for the applicant.

2. It is submitted by the learned counsel appearing for the applicant that by order dated 15.05.2018 the penalty order of removal is set aside by the competent authority and the applicant is permitted to rejoin duties. Therefore, no cause survives for adjudication in the present OA. The OA is, therefore, dismissed as withdrawn. No order as to costs.

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

Dated the 11<sup>th</sup> July, 2018  
(Dictated in the Open Court)

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